

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3363
ANSWERED ON:01.08.2014
TAX WAIVER FOR ANDHRA PRADESH
Rao Shri Rayapati Sambasiva

Will the Minister of FINANCE be pleased to state:

- (a) whether the Andhra Pradesh Reorganisation Act has assured tax waiver and financial incentives at par with J&K and North Eastern States;
- (b) if so, the details thereof;
- (c) whether the Government of Andhra Pradesh has made a request for industrial incentives and tax waiver for a period of 15 years as per the provisions of the pbove Act, and
- (d) if so, the response of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (NIRMALA SITHRAMAN)

- (a) & (b): Section 94 (1) of the Andhra Pradesh Reorganisation Act states that the Central Government shall take appropriate fiscal measures, including offer of tax incentives, to the successor States, to promote industrialization and economic growth in both the States`.
- (c): Yes, Madam, (d); The proposal is under examination.